

1/11.11.1996

Counsel for the applicant : Mr. M. P. Dixit

List on 16.12.1996 for hearing before
the Division Bench.

MPS.

(V. N. Mehrotra)
Vice-Chairman

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16.12.96

Counsel for the applicant...Mr. M.P.Dixit

CM

Heard. The CCPA has been filed alleging non-compliance of the order of this Tribunal dated 19.2.1996 passed in O.A. 741/95 on which URM, N.E. Railway, Varanasi, was directed to dispose of the representation of the applicant therein by a speaking and reasoned order within three months. It is submitted that the representation has not been disposed of as yet. Issue notice to the respondent as to why proceedings for contempt be not initiated against him. Show cause shall be filed within four weeks. List this CCPA on 26.2.97 for hearing on contempt matter.

*Proceedings filed
on 20/12/96
by
Notice issued
on 26.12.96
affidavit*

(D. Purkayastha)
Member (J)

(K. D. Saha)
Member (A)

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26.2.97

List on 6.5.97 for hearing on
contempt matter.

CM

(V. N. Mehrotra)
Vice-Chairman

6.5.97

CM

Sri M.P.Dixit .. Counsel for the applicant.

On the request made on behalf of the learned counsel for the respondents, three weeks time is allowed. List on 11.7.97.


(K. Muthu Kumar)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

5. 11.7.97. List it on 19.8.97 for hearing on contempt.

Show-cause
on behalf of
opposite party

/CBS/

No. 1. filed
on 16.7.97
and file attacheds

6/19.08.97


(V.N. Mehrotra)
Vice-Chairman

SKJ


(V.N. Mehrotra)
Vice-Chairman

7/17.10.97 Since DB is not available, case is adjourned
sine-die till DB is constituted.

SKJ


(V.N. Mehrotra)
Vice-Chairman

8/04.07.2003 : Mr. M.P.Dixit, counsel for the applicant.

Mr. P.K.Verma, counsel for the respondents.

On behalf of the respondents it is pointed out that in the show cause filed in connection with this matter, the alleged contemners have dealt with ~~the~~ regard to the compliance of the order so passed in OA 741 of 1995 and, therefore, since there is compliance of the order nothing remains to be heard in the contempt petition and the same be accordingly disposed of. On the other side, the L/c for the applicant has submitted that he has not received any instruction from his client since long and he has nothing to say.

In the background of the facts and circumstances of the case, this contempt petition stands, accordingly, dropped and the case discharged.

conted..../-

dropped and the notices issued to the alleged contemners stand discharged.

skj

(Sarveshwar Jha)

Member (A)

(B.N. Singh Neelam)

Vice-Chairman